

**GOVERNMENT OF INDIA  
MINISTRY OF ROAD TRANSPORT AND HIGHWAYS**

**LOK SABHA  
UNSTARRED QUESTION NO. 2786  
ANSWERED ON 8<sup>TH</sup> AUGUST, 2024**

**TRANSFER POLICY IN NHAI**

**2786. SHRI RAJIV PRATAP RUDY:**

**Will the Minister of ROAD TRANSPORT AND HIGHWAYS**

सड़क परिवहन और राजमार्ग मंत्री

**be pleased to state:**

- (a) whether there is a policy of transfer, posting and deputation of officers to NHAI and if so, the details thereof;**
- (b) whether it is a fact that some of the officers have sought extension on completion of their tenure and if so, the details thereof;**
- (c) the list of the officers in NHAI under extension of deputation who have been granted extension without following the policy guidelines and if so, the details thereof;**
- (d) the number of cases of such violation reported during the last three years; and**
- (e) whether the NHAI has overlooked the policy of NHAI regulation and DoPT instructions, if so, the details thereof and the action taken against the officials disregarding the rules?**

**ANSWER**

**THE MINISTER OF ROAD TRANSPORT AND HIGHWAYS**

**(SHRI NITIN JAIRAM GADKARI)**

**(a) Yes, Sir. Transfers and postings of officers of National Highways Authority of India (NHAI) are carried out in the interest of organization for operational requirements and as per the laid down guidelines. Deputation of officers in NHAI is undertaken as per NHAI's regulations and applicable guidelines of Department of Personnel and Training, Government of India, issued from time to time.**

**(b) Advance action for extension of deputation period is taken on regular intervals, mostly six months prior to the completion of the approved deputation tenure, in terms of NHAI regulations and applicable Government's extant guidelines/ instructions issued from time to time in this regard.**

**(c) to (e) There are no such instances as the extension of deputation tenure is granted as per laid down guidelines.**

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